

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5436
TO BE ANSWERED ON 25-07-2019**

Minority Status

5436. DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the population percentage needed for a caste to be granted the status of minority;
- (b) whether there are certain rules/laws in this regard;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) whether the Government is contemplating to formulate any rule/law in this regard and if so, the details thereof?

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a)to(d) Central Government notifies minority communities in consultation with various stakeholders under Section 2(c) of National Commission for Minorities (NCM) Act, 1992. Till date six communities viz. Muslims, Christians, Sikhs, Buddhists, Parsis (Zoroastrians), and Jains have been notified as minorities.
- (e) No, Sir.
